

Serial No. of Order	Date of Order	Order with Signature	Office note as to action ( if any ) taken on order
3 18/9/97		<p>Petitioner, Heard learned lawyer for the/ learned Government Advocate appearing on behalf of Respondents 2 &amp; 3 and learned Additional Standing Counsel Shri U.B. Mohapatra appearing on behalf of Res. No. 1. In this application, the applicant has prayed for quashing the departmental proceedings, Annexure-1 and for giving consequential service benefits, according to law. In the Counter submitted by the Respondents 2 and 3 it has been mentioned that the Government in Home Department have already cancelled the departmental proceedings against which the applicant has come up. Annexure-R-3/1, is an order dated 8-12-1995 cancelling the departmental proceedings. In view of this, the prayer for quashing the departmental proceeding has become infructuous. As regards the consequential benefits, it has been submitted by the Respondent No. 2, in para-4, of the counter that the case of the applicant has been considered for promotion and has been kept in sealed cover and the departmental proceedings have been dropped. Respondents should take all appropriate action strictly in accordance with rules, with regard to consequential service benefits, if any</p>	<p>Order dt. 29.9.97 Notice is held sufficient under Rule 26 (3) C.A.T Procedure Rules, 1993. Hence return of A.D. order not be awaited.</p> <p>Counter be filed within four weeks.</p> <p>Sr Registrar</p> <p>ma 24/9/95 filed by the applicant praying for fixing a date of hearing. copy served.</p> <p>P.W. 21/10</p> <p>12 each</p> <p>Counter not filed. for further orders.</p> <p>28/10</p> <p>3 each</p>

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		<p>to be given to the petitioner.</p> <p>With the above directions and observations, the O.A. is disposed of.</p> <p>There would be no order as to costs.</p> <p><i>John</i> VICE-CHAIRMAN 18/9/97 3 MEMBER (JUDL.)</p>	<p>counter has been filed copy served</p> <p>Counter by R-1 not filed.</p> <p>for further orders. Date 18/11/97 Branch</p>
			<p>counter by R-2 not filed</p> <p>for further orders. Date 18/11/97 Branch</p>
			<p>counter by R-2 not filed</p> <p>for further orders. Date 9/12/97 Branch</p>
			<p>for hearing on memo.</p> <p><i>John</i> 17.9.97 Branch</p>